

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 15-04-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IBC)/1296(CHE)/2022

PETITION NUMBER : CP(IB)/245(CHE)/2021

NAME OF THE APPLICANT : State Bank of India

**NAME OF THE RESPONDENT(S) : A.Senthil Kumar (Personal Guarantor) of
M/s Senthil Papers & Boards Pvt Ltd**

UNDER SECTION : Sec 99 of IBC, 2016

ORDER

Ld. Counsel Mr. R.R. Pradheep for the RP. None for the Respondents.

RP report has been filed recommending initiation of Insolvency Resolution Process against the Personal Guarantor.

The Report is taken on record.

RP is directed to file the report in the main company petition.

Report be served on the parties.

All the parties are directed to file their response on the report within 2 weeks in the main company petition.

Rejoinder, if any, be filed within a week thereafter in the main company petition.

In view of the above, **IA(IBC)/1296(CHE)/2022 is disposed off.**

List the main petition **CP(IB)/245(CHE)/2021** on **12.06.2024** for hearing.

-Sd-

**RAVICHANDRAN RAMASAMY
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI
Member (Judicial)**

phk